(ग) जी नहीं। यूरिया का मूल्य उर्वरक (नियंत्रण) ग्रादेश, 1957 के ग्रन्तगंत साविधिक रूप से निर्धारित कर दिया गया है और साविधिक रूप से निर्धारित मूल्य से ऊंचे मूल्यों पर यूरिया बेचना गैर-कानूनी है।

Written Answers

(घ) मध्यप्रदेश, राजस्थान, पंजाब और हरियाणा की राज्य सरकारों से अब तक प्राप्त सूचना के अनुसार 1973 के वर्ष के दौरान उर्वरकों में चोर बाजारी करने के लिए उन्होंने कमणः एक भी नहीं, 6, 25 और 4 अभियुक्तों पर मुकदमें चलाये थें। इसके चलावा इन राज्यों में कुछ अपराधी विकेताओं के पंजीयन प्रमाणपत्र भी रह कर दिए गए हैं। मध्य प्रदेश, राजस्थान, पंजाब और हरियाणा राज्यों में रह किए, गए ऐसे प्रमाण पत्नों की संख्या कमणः 3, 7, 1 और 1 है।

i[THE MINISTER OF STATE "iN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) There was some shortage in the availability of fertilizer, including urea in the States of Madhya Pradesh, Rajasthan, Punjab and Haryana during the Rabi 1973-74 season. It is likely that there might be some shortfall in the production of wheat as a result of the inadequacy of fertilizers. But it is difficult to quantify this as fertiliser is only one of the various inputs affecting production.

- (b) A few cases of unscrupulous dealers taking advantage of the relative shortage of fertilizers in some parts of the country and indulging in blackmarkeling have been reported by some States. But the rate at which they are being sold is not available in this Ministry.
- (c) No, Sir. The price of urea is statutorily fixed under the Fertiliser (control) Order 1957 and it is illegal to sell urea at prices higher than the statutorily fixed price.
- (d) According to the reports received so far from the State Governments of Madhya Pradesh, Rajasthan. Punjab and Haryana, the number of prosecutions launched under Essential Commodities Act by
 - t[] English translation.

them for Blackmarketing in fertilisers during the year 1973 is nil, 6.25 and 4 respectively. Besides, Registration Certificates of some offending dealers have also been cancelled in these States. The numbers of such Cancellations are 3, 7, 1, and 1 respectively for the States of Madhya Pradesh, Rajasthan Punjab and Haryana.]

गन्ने की खरीद दरें

597. श्री वीरेन्द्र कुमार सखलेखा : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) इस वर्ष उत्तर प्रदेश, मध्य प्रदेश, बिहार श्रीर महाराष्ट्र में चीनी मिलों हारा किम भाव पर गन्ने की खरीद की गई है;
- (ख) क्या यह सच है कि मध्य प्रदेश, बिहार, महाराष्ट्र में गन्ना गत वर्ष के भाव पर खरीदा जा रहा है जबकि केवल उत्तर प्रदेश में इसकी दरों में बृद्धि की गई है; धौर
- (ग) क्या उक्त राज्यों ने खण्डसारी उद्योग में मिलत वालित कणरों के चलाये जाने पर प्रतिबन्ध लगा दिया है और मिलों के लिये संरक्षित क्षेत्र बना दिए हैं जबिक खण्डसारी उद्योग मिलत वालित कणर किसानों को ऊंचे मूल्य देने को तैयार है, यदि हां, तो किसानों का म्रहित करके इन चीनी मिलों के प्रति पक्षपात करने और खण्डसारी उद्योग म्रीर मिलत चालित कणरों को ऊंचे मूल्यों पर गंभा खरीदने की म्रनुमित न देने के कारण क्या है?

Purchase rates of Sugarcane

- 597. SHRI V. K. SAKHLECHA: Will the Minister of AGRICULTURE be pleased to state:
- (a) the purchase rates of sugarcane by the sugar mills in Uttar Pradesh, Madhya Pradesh, Bihar and Maharashtra this year;
- (b). whether it is a fact that sugarcane is being purchased at the last year"s rate in Madhya Pradesh, Bihar and Maharashtra whereas rates have been increased only in Uttar Pradesh;

(c) whether the said States have also imposed ban on the operation of power crushers in the khandsari industry and have formed reserve zones for the mills whereas the khandsari industry and the power crushers are prepared to pay higher price to the farmers; if so, what are the reasons for showing favour to the sugar mills at the cost of the farmers and not allowing the

khandsari industry and the power crushers to purchase sugarcane at higher rates ?

कृषि मंत्रालम में राज्य मंत्री (श्री बी॰ पी॰ मौर्य): (क) ग्रीर (ख) उत्तर प्रदेश, मध्य प्रदेश, बिहार ग्रीर महाराष्ट्र में चीनी मिलों द्वारा दिए गए/दिए जा रहे गन्ने के मृल्यों का ब्यौरा नीचे दिया गया है:—

राज्य	कारखानों द्वारा दिए गए प्रति क्विटल गन्ने के मूल्य का रेंज		
	1972-73	1973-74	
उत्तरं प्रदेश	10.00 रु० से 15.00	ह ₀ * 9.50 ह० में 13.50 ह०	
बिहार	10.00 ह. से 12.25	ह० 12.25 ह० से 12.50 ह०	
मध्य प्रदेश	11,50 ह० से 13,50		
महाराष्ट्र	†7.50 ह० से 17.80	हरू †8.00 हरू से 16.00 हरू	

^{*2.4-11-73} से उत्तर प्रदेश में लखनऊ के पिश्चम में सभी मिलें 13.25 २० प्रति क्विटल का और लखनऊ के पूर्व की मिलें 12.25 २० प्रति क्विटल का एक सा मुख्य देती है।

(ग) किसी राज्य सरकार ने ग्रक्ति चालित कणरों को चलाने पर सम्पूर्ण प्रतिबन्ध नहीं लगाए बताते हैं। बढ़ रही ग्रान्तरिक मांग ग्रीर ग्रम्स्य विदेशी मुद्रा कमाने के लिए निर्यात करने की ग्रावण्यकता तथा उत्पादन में घट-बढ़ के प्रभाव को रोकने के लिए बफर स्टाक तैयार करने हेतु चीनी की पैदाबार में ग्रिधिकतम बृद्धि करने की परम ग्रावण्यकता की दृष्टिट में, भारत सरकार चीनी उत्पादक राज्यों से समय-समय पर अनुरोध कर रही है कि वे कारखाना जोनों की हदबन्दी करने, उन जोनों के केवल 10 मील की सीमा के बाहर नये खण्डसारी यूनिटों ग्रीर पावर क्यारों को लाइसेंस देने ग्रीर जोन के अन्वर ऐसे यूनिटों/कणरों ग्रादि के कार्यचालन के काम के समय पर प्रतिबन्ध लगाने सहित विभिन्त उपाय करें।

हालांकि मध्य प्रदेश, बिहार और महाराष्ट्र के खण्डमारी यूनिटों और पावर कणरों द्वारा भूगतान करने हेतु पेण की गई दरों के बारे में सूचना उपलब्ध नहीं है, लेकिन बताया गया है उत्तर प्रदेश के पावर कणर मामान्यत: 7 हु से 11 हु प्रति क्विटल के बीच भिन्न-भिन्न दरों पर गन्ना खरीद रहे

t[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and (b) The range of sugarcane prices paid/being paid by the sugar mills in Uttar Pradesh, Madhya Pradesh, Bihar and Maharashtra during the years 1972-73 and 1973-74, i_S given below:—

State	State Range of cane prices per quintal paid by	
	1972-73	1973-74
Uttar Pradesh	. Rs. 10.00 to Rs. 15.00	*Rs. 9.50 to Rs. 13.50
Bihar	. " 10.00 to " 12.25	" 12.25 to " 12.50
Madhya Pradesh	. Rs. 11.50 to Rs. 13.50	12.00 to Rs. 14.50
Maharashtra	. 7.50 to 17.80	†8.00 to " 16.00

^{*}Since 24-11-73, all mills in Uttar Pradesh to the West of Lucknow pay uniformly Rs. 13,25 per quintal and those to the East Lucknow, Rs. 12.25 per quintal.

[ं]ये मूल्य अग्रिमों के रूप में दिए गए/दिए जा रहे प्रचलित मूल्यों के स्राधार पर हैं स्रौर स्रन्तिम मूल्य स्रभी मालूम नहीं है।

[†]Those are on the basis of prevalent prices paid/being paid as advances and final price is not yet known.

(c) No State Government is kr.own to have imposed a total ban on the operation of power crushers. In view of the imperative need for maximising sugar production so as to meet the growing internal demand and export requirements to earn the much needed foreign exchange, and to create a buffer stock to combat the effects of fluctuations in production, the Government of have been requesting the sugar-producing State Governments from time to time, to hike various measures, including delimitation of factory zones, licensing ef new khandsari units and power crushers only outside a 10 mile limit in those zones, and restrictions on working hours of operations of such units/crushers etc.. within the zone.

While information regarding rates of payment offered by the khandsari units and power crushers for sugarcane in respect of Madhya Pradesh, Bihar and Maharashtra is not available, the power crushers in Uttar Pradesh are generally reported to be purchasing sugarcane at rates ranging from Rs. 7 to Rs. 11 per quintal.]

Rainjas Higher Secondary School No. 7, Delhi

598. SHRI DEBANANDA AMAT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the answer to Unstarred Question No. 1108 given in the Rajyi Sabha on the 5th December, 1973 and state:

- (a) whether the enquiry conducted in the matter of appointment of Principal. V.D.U.C. Ramjas Higher Secondray School No. 7, Ballimaran, Delhi, has been completed;
- (b) whether forma! aproval 1I the appointment of the Principal has since been accorded; and
- (c) if the answer to part (bi above be in the negative, the reasons therefor and by when the matter is likely to be finanlised?

[]English Translation.

THE DEPUTY MINISTER IK THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c). Enquiries referred to in answer to part (c) of Unstarred Question No. 1108, have still not been completed by Delhi Administration. The matter of according approval to the apointment of the Principal will be decided by Delhi Administration on completion of these enquiries.

Residential accommodation to Central Government employees in Tamil Nadu

599. SHRI V. V. SWAMINATHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) the steps taken by Government to provide residential accommodations to Central Government employees posted Madras; and
- (b) the programmes made so far in the proposal mooted in early 1972 undei which lands were purchased and plans were prepared for construction of some residential quarters for the officers and stall of the Customs, Central Excise and Income Tax Departments at Anna Nagar ni Madras?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) General pool accommodation is available at Madras. At present there are 518 units in types I to VI. The construction of another 589 units in types II, IV and V, has been sanctioned and work on 256 units is in progress. Besides, other Departments, having their departmental pools, might have constructed accommodation for their employees working at Madras. As the Ministry of Works and Housing controls accommodation in the General pool only, no statistical data in regard to accommodation constructed in different departmental pools at Madras is available.